THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)

Item No. 37
CP (IB) No. 185/Chd/Hry/2021

Under Section 94 of the Insolvency & Bankruptcy Code, 2016

In the matter of:-

Anita Bansal …Applicant

Present through Video Conferencing:

Ms. Niharika Sohal, Advocate for applicant.

Heard. Issue notice of this petition to the IBBI. The petitioner shall collect the notice from the Registry and send it to the aforesaid authority with copy of the petition and entire paper book immediately by speed post and file affidavit of service alongwith postal receipt and tracking report within two weeks. Report, if any, be filed by IBBI on or before the next date of hearing with a copy in advance to the counsel opposite. List on 07.03.2022.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

December 03, 2021
YP